

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 22354/2019

(Arising out of impugned final judgment and order dated 05-02-2019 in SAD No. 34/2019 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

RAVINDRA NATH TAIGOR

Respondent(s)

IA No. 127851/2019 - EXEMPTION FROM FILING O.T.

Date : 14-10-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Ms. Sansriti Pathak, Adv.
Mr. Krishnanand Pandeya, AOR

For Respondent(s) Mr. Anjani Kumar Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner, on being pointed out, seeks leave to add all the petitioners who were before the High Court as respondents.

Leave granted.

Amended memo of parties be filed within two weeks.

Let notice be issued to all the respondents including the newly added respondents.

The contempt proceedings filed by the respondents be kept in abeyance in the meantime.

(ASHA SUNDRIYAL)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER

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